

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 of Farakka STPS Stage-III (1x500 MW).

Petition No. 619/GT/2025

Subject : Petition for approval of tariff for the period 2024-29, of Farakka STPS Stage-III (1x500 MW).

Petitioner : NTPC Limited.

Respondent(s) : WBSEDCL and 3 others

Date of hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Akshat Jain, Advocate, WBSEDCL
Shri Shikhar Verma, Advocate, WBSEDCL
Ms Anisha Upadhyay, Advocate, BSPHCL
Shri Nishant Kumar, Advocate, BSPHCL
Shri Ashish Kumar, Advocate, BSPHCL
Shri Raj Kumar Mehta, Advocate, GRDICO
Ms. Himanshi Andley, Advocate, GRDICO

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter are complete. Learned counsel for the Respondents, GRIDCO, WBSEDCL and BSPHCL, sought time to make their oral submissions.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **26.10.2026**:

2019-24

- a) *The Petitioner, vide ROP of the hearing dated 13.11.2025, was directed to submit source-wise weighted average GCV and weighted average cost of coal with internal linkages in MS Excel. However, the Petitioner has only provided the details on a sample basis for Q3 of FY 2021-22 and 2022-23. Accordingly, provide the details for the entire 2019-24 tariff period (in MS Excel format), linking all the details and duly certified by the auditor (in PDF format).*
- b) *Provide details of the year-wise actual capital spares consumed, individually costing above ₹1 lakh, clearly distinguishing the cost forming part of the capital cost and the cost not forming part of the capital cost, along with appropriate justification for incurring*



the same in terms of the third proviso to Regulation 35(1)(6) of the 2019 Tariff Regulations.

- c) Submit details towards the de-capitalisation of items claimed against replacement, i.e., 'LOCO 1375 DIESEL LOCO -3100HP', claimed under Regulation 26(1)(b) in FY 2020-21 and 'Upgradation of HMI with cyber security' claimed in FY 2023-24 under Regulation 25(2)(c) of the 2019 Tariff Regulations.*
- d) Provide details and basis for claiming the decapitalisation of 'BOBR wagons' in FY 2020-21 under exclusions.*
- e) The Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses includes liabilities. The year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed ash transportation expenses are required to be furnished.*

2024-29

- f) The details of de-capitalisation against the Additional Capital Expenditure claimed for 'BOBR Wagons' in FY 2026-27.*

4. The Respondents are permitted to file their respective replies to the additional information submitted by the Petitioner, on or before, **9.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before, **16.11.2026**.

5. The Petitions shall be listed for hearing on **26.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

